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SHRIR T PARTHASARATHY disease of lepiosy, it is well known, spreads normally through contacts May I know from the government whether they are contemplat ing any legislative measures for segregating leper patients from the rest of the country men? If so, does the government think that a new national policy on this score is neces

Oral Answers

PROF D P CHATTOPADHYAYA regards the first question, it may be said that the modern method of treatment does not rely much on segregation For it creates unnecessary social problems. We believe that it has to be fought in a way so that the leprosy patients are not looked down upon by the rest of the society. As regards the second question the government is thinking of de veloping a national policy but that will de-pend upon the results of the research that has been undertaken in the Leptosy Teach ing Central Research Institute in Chingleput It will take some time

SHRI HAMID ALI SCHAMNAD Have you got any data to show in which States in India there are more leprosy patients. Will the government take steps to see that leprosy patients especially the beggar population, do not travel from place to place so that the spread of disease is prevented. With their movement they also take the disease from State to State

PROI D P CHATTOPADHYAYA The incidence of leprosy is very high in Bihar Andhia Pradesh and particularly in Tainil Nadu The question of preventing the patients from moving from one place to another is a very big question, particularly because of the fact that the leprosy patients are distributed all over the country, more or less Prevention of movement will not help to ease the problem We have to fight the prob lem in other ways and see that it does not spicad. Pievention of movement of patients is not the solution

SHRI D THFNGARI Sir Dr Wadekar of the Gandhi Foundation has suggested that instead of segregation, the lepers should be rehabilitated in their families and for their treatment some subsidy should be given to their families Will the Government consider this suggestion? This is No 1, Sir

Secondly, Sir has the Government selected particular jobs that are suitable for the lep iosy patients and will the Government make any arrangement with the industrialists so that the lepers can also be given suitable

PROF D P CHATTOPADHYAYA Sir about Gandhi's view regarding segregation of the leprosy patients the hon Member's view is true But, one thing is there, Sir The hon Member has referred to the word laper' Gandhiji was also opposed to using the word

leper' because it has some sort of a looking down upon attitude and so he was fond of calling leprosy patients' rather than 'leper'

As regards the second question of provid ing some sort of jobs for the living of the leprosy patients, the suggestion will be look ed into

SHRI N G GORAY Sir, the hon Minis ter has stated

SHRI D THENGARI Sir, regarding the jobs, I asked about some arrangements with the industrialists

PROF D P CHAITOPADHYAYA Sir I said this question will be looked into

SHRI N G GORAY Sir, the hon Min ister has said that it is an enormous problem and I would like to know from him, taking into consideration the vastness of the problem, how many government run institutions are there and how many private owned ones are there That is No 1, Sir

Secondly Sir I would like to know what percentage of help the Government is offering to the privately run Centres

PROF D P CHATTOPADHYAYA it is a difficult question because most of the Centres which are not, strictly speaking, Go vernment controlled or Government owned, are also receiving Government assistance So, to the first question of the hon Member I cannot give a very exact answer because it is an intermixed area. As regards the second question

SHRI N G GORAY Will you please give the total number of the Centies?

PROF D P CHATTOPADHYAYA That is what I am precisely giving now

Leprosy Control Units that we have are-

Survey Education and Treatment Cent res-1286

\*354 [The questioner (Shri K L V Pra sad) was absent For answer, vide cols 25 26 ınfra ]

RIVISION OF REFINERY AGREEMENTS

\*355. DR Z A AHMAD SHRI BHUPESH GUPTA +

Will the Minister of PETROLEUM AND CHFMICALS/ पैट्रोलियम श्रौर रसायन मंत्री be pleased to state

(a) what progress has been made in the negotiations between Government and the foreign oil companies regarding revision of the existing refinery agreements and crude prices, and

†The question was actually asked on the floor of the House by Shri Bhupesh Gupta

(b) when the negotiations are expected to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS/पैट्रोलियम और रसायन मंत्रालय में उपमंत्री (SHRI DALBIR SINGH): (a) and (b) Intormal discussions with the foreign oil companies have taken place in legard to the levision of refinery agreement. These discussions are still at an exploratory stage.

SHRI BHUPESH GUPTA: Sir, according to the papers supplied by the Ministry of Finance, it appears that the investments by the foreign oil companies have come to near ly Rs. 200 crores and as a result of such investment huge amounts are being drained out from the country by way of profits and other things in adition to the fact that they charge high prices to the consumer. In view of this, may I know, Sir, whether, while entering into discussions, the Government has in view the perspective of nationalising the foreign oil companies in vital national interest and also in foreing the foreign oil conceins to reduce their price and also to accept our terms in regard to crude oil?

SHRI PRAKASH CHAND B. SETHI: Sir, as far as these private foreign oil companies are concerned, they came into being in India according to an agreemnet and according to this agreement, the nationalisation question is postponed for 25 years. But, all the same, the most important thing is the Refinery Agreement and right from 1959-60, the Gov ernment has been tackling the question as to in what way the refinery question can be modified. The first thing that was done, after negotiations, was that with regard to the tax concessions which these companies were enjoying, the companies agreed to give away these tax concessions and as a result, the Government revenue benefited to the tune of Rs. 50 crores. Later on, with regard to the product mix also, Government has acquired legal rights.

Now, the third question of nationalization has to be viewed from various points of view: Whether the availability of crude in the international market would be competitive, whether nationalization would entail a lot of foreign exchange, and so on. All these questions are being examined closely in the Ministry and as far as Refinery Agreements themselves are conceined, we are having negotiations and dialogue with them with regard to some of the points.

I would also particularly like to point out that the most irksome point is the right of the companies to bring the crude from their own sources. This is the most irksome point. Besides this, there are some other points in the Refinery Agreements and we are having a very close look on all these points,

SHRI BHUPESH GUPTA: I would like to know from the Government whether it is not a fact that despite the Agreement, the foreign oil concerns carried out their expansions without prior authority from the Government, and event in contravention of the agreement terms with regard to the expansion of their business I would like to know whether it is not a fact.

I would also like to know whether there is any deliberate attempt to blackmail India into surrendering that if we nationalize this industry, we would be facing difficulty in the matter of crude which is required for refining oil. In that case, I should also like to know whether it is not possible for the Government to find out, and to get the crude from, other sources from various countries.

Finally, the Government should tell us exactly how much is being remitted every year as profits, dividends and otherwise from this country as a result of the earnings of these foreign oil concerns.

SHRI PRAKASH CHAND B. SETHI: Sır, as far as the capacity of the oil companies is concerned, it is true that in the year 1951-52 Burmah Shell was allowed a capacity of 2 million tonnes. Similarly, the Standard Vacuum which is now ESSO, was allowed 1.90 million tonnes. And the Caltex was allowed a capacity of 0.675 million tonnes. Gradually, all these refineries expanded their operating capacity. They said that it was only on account technological improvements, and therefore they expanded their capacity. And, Sir, in the year 1963, and particularly after the Chinese invasion, it was allowed by the Government that the Burmah Shell could operate up to the tune of 3.75 million tonnes, ESSO up to 2.50 million tonnes and Caltex up to 1.05 million tonnes. Again, in the year 1968 the capacity of Caltex was allowed to be worked out at 1.55 million tonnes for one year only. While the Government has not recognized and has not given them the licences for the higher operating capacities as fai as the expansion is concerned, it is true that particularly after the Chinese .

SHRI BHUPESH GUPTA: That is not important. The fact is that . . .

MR. CHAIRMAN: Let him complete the answer.

SHRI PRAKASH CHAND B. SETHI: After the Chinese invasion, in 1963, it was decided by the Government that they may be allowed to have in put of this capacity and since then they are working on these capacities.

As far as the alternative sources of crude are concerned, we are making all possible efforts to find out the alternative sources of crude. A delegation was sent to Fgypt, and we are also in touch with the various our Fmbassies to find out whether alternative sources

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of crude can be developed. But the most im portant aspect in this is not only the alter native sources of clude but also to find out crude at a greater speed in our own country And, therefore, it is not only a search for crude outside, but a search for crude inside the country, both inland and off shore, and all possible efforts in that direction are being

As far as the total remittances of these companies are concerned, I do not have the figures now But I would collect the figures for the last couple of years and place them on the Table of the House

\*SHRI BHUPESH GUPTA: Nearly Rs 100 crores are taken away from our coun try I am surprised that Government says that they will collect these figures I say that these figures have been supplied to us But the Minister does not seem to know them.

MR CHAIRMAN: Everyone has heard

SHRI BHUPESH GUPTA: Everyone has heard it but has everyone been enlighten ed? This is a case for nationalisation Ask this cowardly Government to nationalise these companies

श्री सवाई सिंह सिसोदिया श्रीमन, लोक सभा के मध्यावधि चुनाव के ठीक पहले जो विदेशी कम्पनियों ने देश में तेल की कमी का बनावटी वातावरण निर्मित किया, श्रौर भावो में वृद्धि का प्रतिकूल वातावरण शासन के खिलाफ देश मे बनाया गया, इन सब चीजो को ध्यान मे रखते हुए ग्रौर जनता की ग्रावश्यकता ग्रौर परेशानी का लिहाज रखते हए तेल के सम्बन्ध म देश को स्वावलम्बी बनाने के लिए या इस प्रकार की परेशानी का मुकाबला फिर से देश के निवासियों को नहीं करना पड़े इसके बारे में क्य कोई सिफारिश ग्रापने की, या कोई योजना सरकार के विचाराधीन है ?

श्री प्रकाश चन्द बी० सेठी माननीय सदस्य का मतलब मै जहा तक समझा ह, शायद केरासीन म्राईल की कमी से है, न कि पैट्रोलियम म्रौर दूसरे डीजल ग्राइल की कमी से। यह बात सही है कि जहा तक घासलेट की कमी का ताल्लुक है, चनाव के पूर्व से हुई और उन दिनो घासलेट की कमी की शिकायते कई जगहों से ग्राई है,

स्रोर यह घासलेट की कमी कछ इस वजह से है कि कलकत्ता मे ट्रान्जिट की डिफिकल्टीज थी। उडीसा श्रौर बिहार मे घासलेट की कमी की शिकायते स्राई है। वैसे चनाव के दिनो भे यह कमी ग्रन्य प्रान्तो मे भी देखी गई ग्रौर ग्रभी भी है लेकिन इसका सम्बन्ध कोई घासलेट की कमी या घासलेट के इम्पोर्ट मे कमी नही है बल्कि इसमे कुछ हद तक घासलेट श्रौर हाईस्पीड डीजल की मिलावट के कारण यह शिकायते पैदा हुई है ग्रौर इसी लिए हमने स्टेट गवरनमेटस से निवेदन किया है कि घासलेट के कन्ट्रोल आईर को काफी सख्ती से लागू करे ग्रौर घासलेट के ट्रान्जिट की डिफिकल्टी को भ्रोवरकम करे। वैसे हमने इसकी कमी को दूर करने के लिए हल्दिया से बरौनी तक पाइप लाइन खोली है ग्रौर वह घासलेट का तेल बरौनी आ गया है और हमारी कोशिश यह है कि इसी घासलेट को हम कानपुर तक पहचा देगे।

SHRI CHITTA BASU from the hon Minister May I know whether the Government proposes to set up a national agency for the import of crude from foreign countries? Because, Sir, this kind of recommendation was also made by the Shantilal Shah Committee some time ago and also because of the fact that some oil producing countries also want to have direct links with our country without relying on some middle agency like some international cartels Does the Government propose to set up any national agen cy to import crude from other countries?

SHRI PRAKASH CHAND B SETHI Actually this is the ciux of the problem and this is what I have said I have said that according to the Refinery Agree ments which these companies have with us, they have the right to import crude from their own sources Now this is the crux of the problem on which we are engaged When that right of the com panies to bring critide from their own sour ces is cuitailed and Government has a free hand in getting the oil, certainly a national company or the Indian Oil Cor poration itself could be the proper agency for the import of crude But another point very important in this connection is we have to locate the sources of crude I would not like to go into the details at this juncture but we are making a serious effort to locate the crude from other sources

डा॰ भाई महावीर : श्रीमन्, इस मामले में मंत्री महोदय के जवाब से ऐसा लगता है कि सरकार बड़ी लाचारी की स्थिति में है, बड़ा श्रसहाय श्रपने को पाती है, इन कंपनीज के साथ जो समझौते है, उनके कारण, उन करारो के कारण। तो मै जानना चाहता हं: क्या सरकार इस मजबूरी का कारण यह मानती है कि उन रिफाइनरीज को सरकार लेकर के चलाने की क्षमता ग्रपने ग्रंदर या इस देश के उद्यम के ग्रंदर नही पाती ? क्या यदि इन कंपनियो के मैज रिटी शेयर्स सरकार भारतीय कर दे यानी इस अर्थ मे उन कम्पनीज का भारतीयकरण कर दे तो क्या सरकार यह समझती है कि हमारे पास इस प्रकार की तकनीकी योग्यता है कि नही कि हम उन कंपनियों को चला सकें? यदि है तो फिर नेशनलाईज करने का ग्रधिकार जब सरकार को है तो उसको देशीय कन्ट्रोल मे लाने का अधिकर सरकार को क्या नही है ? मै यह जानना च हता ह कि ऐसी मजबूरी उन ऋग्रीमेंटस के ऋन्दर कौन सी है जिसकी वजह से सरकार एक एक शर्त के कारण परेशान हो स्रौर उसका कोई इलाज नहीं कर सके ?

दूसरी बात महोदय, मैं यह जानना चाहता हू कि कुल कितनी प्जी प्रति वर्ष यह कपनिया इस देश से ले जानी है उन ग्रग्रीमेंटम के ग्रंतर्गत जो उनको ले जाने का ग्रधिकार है।

श्री प्रकाश चन्व बी० सेठी श्रध्यक्ष महोदय, यह सवाल लाचारी का नहीं है बल्कि वास्तविकता का है। जब इन कम्पनीज के साथ यह समझौता हुग्रा था तो उस समझौते में एक शर्त यह थी कि 25 साल तक इन कम्पनीज का राप्ट्रीयकरण नहीं किया जायेगा। इसलिए यह एक कानूनी सवाल है श्रौर इस एग्रीमेन्ट के होते हुए हम उनका जल्दी राप्ट्रीयकरण कर सकते है या नहीं?

**डा॰ भाई महावीर** : क्या ग्राप समझौते में संशोधन नहीं कर सकते है । श्री श्रर्जुन श्ररोड़ा : जो मिनिस्टर श्रायल कम्पनीज से लड़ते है उन्हें हटा दिया जाता है। श्री कें डी जालवीय श्रौर श्री विगुण सेन को हटा दिया गया।

श्री प्रकाश चन्द बी० सेठी: प्रध्यक्ष महोदय, में तो ग्रभी श्राया हू श्रीर हटने में भी कुछ समय लगेगा।

श्री श्रर्जुन श्ररोड़ा: जो लड़ते है वे हटा दिये जाते हैं।

डा० भाई महावीर : महोदय, ये माननीय मत्नी जी को डरा रहे है स्रौर स्राप इन्हे डराने मत दीजिये ।

SHRI SYED AHMAD: The Government can abolish privy purses but cannot nationalise companies.

श्री प्रकाश चन्द बी० सेठी : ग्रध्यक्ष महोदय, जहां तक इन कम्पनीज में इक्विटीज पार्टिसिपेशन का ताल्लुक है . . . (Interruption) बात सही है कि ये कम्पनियां 100 परसेन्ट फारेन डिक्वटी पर है। स्रीर यह भी सवाल नैशनलाइजेशन के साथ गौर तलब है, विचाराधीन है कि इस कम्पनीज का गोया राष्ट्रीयकरण किया जा या फिर इन कम्पनी के इक्विटी शेयर्स ग्रधिक ले लिये जाये। यह भी जो सवाल है कोई साधारण सवाल नही है। ग्राज ऐसी स्थिति में ग्रौर कम्पनीज के इस एग्रीमेन्ट के मताबिक कछ समय के बाद ये कम्पनीज यहां से जाने की स्थिति में भ्रा जायेंगी, लेकिन इक्विटी पार्टिसिपेशन के बाद उनकी जिन्दगी लम्बी हो जायेगी या नही, यह सारा प्रश्न इसमें उलझा हुग्रा है। इसलिए यह बहुत ग्रासान फैंसला नही है।

इसलिए मैं यह निवेदन करना चाहता हूं कि इस सारे मामले को तोलकर, परख कर जो देश के हित में होगा वही किया जायेगा।

जैसा मैने कहा , मुख्य सवाल यह है कि जहां तक क्रूड ग्रायल का ताल्लुक है वह बाहर से किस सोसिज से लिया जा सकता है या नहीं ? दूसरा कूड भ्रायल का प्र डक्शन हम कितनी तेजी के साथ बढ़ा सकते है या नहीं ?

DR BHAI MAHAVIR. Sir, I wanted to know whether there is something short of nationalisation-whether there Indian participation in that or not

श्री राजनारायण श्रीमन्, मैयह जानना चाहता हू कि क्या सरकार को इस बात की जानकारी है कि इस समय जो पैट्रोल बिक रहा है वह लागत खर्च से 470 प्रतिशत ज्यादा है। यानी जितने में बनता है उसके बाद 470 प्रतिशत ज्यादे मे बिकता है। इस सरकार ने बराबर इस सदन में कहा है, हमारे सवाल के जवाब में कहा है। मै बार-बार कहता ह कि जो भी स्रावश्यक चीज है वह लागत खर्च से डेढ गना दाम से ज्यादे में न वेची जाय। सरकार इस सम्बन्ध मे एक प्राइस फिक्स कर दे सरकार कहती है कि हम प्राइस फिक्स कर देगे, लेकिन सरकार ने 82 4 परसेन्ट प्राइस फिक्स की है।

श्री सभापति: ग्राप इस सवाल पर सप्ली-मेन्टरी पुछिये।

श्रीमन्, मै ग्रापसे श्री राजनारायण म्रननय विनय करूगा कि म्राप इस सवाल को पढ़ लीजिए।

श्री सभापति मैने सवाल पढ लिया है।

श्री राजनारायण श्रीमन्, सवाल ज़ो पूछा गया था वह इस प्रकार है, तेल शोधन सम्बन्धी वर्तमान ३ रारो स्रोर कच्चे तेल के मूल्यो के पनरीक्षण के सम्बन्ध में सरकार तथा विदेशी तेल कम्पनियो के बीच हुई बातचीत मे क्या प्रगति हुई है ?

माननीय मत्री जी उत्तर देने लगे मिट्टी के तेल के बारे मे, डीजल तेल के बारे मे श्रौर पैट्रोल के बारे में, इस तरह की सारी बाते उन्होंने बतला दी है । उन्ही के उत्तर से हमारा एक पूरक प्रक्त निकलता है ।

श्री सभापति इसमे टैक्स कहा निकलता है?

श्री राजनारायण मै केवल एक वाक्य मे यह जानना चाहता हू कि इस सरकार की कोई नीति है कि लागत खर्च पर कितनी ज्यादा बढोतरी हो।

(Interruption)

श्री प्रकाशचन्द बी० सेठी ग्रध्यक्ष महोदय, जो लागत खर्च का माननीय सदस्य ने जित्र क्या पता नही उनके फिगर्स कहा से स्राए है।

श्री राजनारायण तुम्हारी किताब से लिए है।

श्री प्रकाश चन्द बी० सेठी पैटोलियम प्रोडक्टस की प्राइसेज का ताल्लुक है, उसके लिए शातिलाल शाह कमेटी एपोइन्ट की थी। उसने उनके बारे मे जो रिकमेन्डेशन्स दी है उससे यह बात जाहिर नही होती जो माननीय सदस्य कह रहे है ।

SHRI A P CHATTIRJEF The Minister said that certain clauses in the agreement with the foreign oil companies are inksome For example the agreement allows them to purchase crude oil from their own sources He said he will have a fresh look on these clauses. Why did he not have a liesh look for a good look on these liksome clauses before the agree ment was executed and why is he think ing of having a fresh look after its execution? Then the previous Minister, his predecessor. Dr Triguna Sen, said on the floor of this House that the price of crude oil would never be increased on any count Since his going out of the Ministry suddenly an agreement has been executed with the foreign companies and the prices of crude oil have been allowed to he increased

SHRI ARJUN ARORA He has gone

SHRI A P **CHATTER JEE** Only for

SHRI PRAKASH CHAND B SITHI would like to point out that the agree ment was entered into in 1951 52 when was nowhere here near the Parliament Therefore I could not have had the op-portunity of having a look at the agree

SHRI ARJUN ARORA: The Govern ment was there

SHRI S. G. SARDESAI: The Government of which you were a member. . .

SHRI PRAKASH CHAND B. SETHI: Perhaps the situation at that time was that we were not aware of this technology and we were keen to have the technology and oil refining capacity in our country and therefore, in order to have that, these companies were allowed to come in and perhaps this agreement was entered into and as soon as the Government realised that there are certain clauses which are working in an irksome manner, right from that time, the Government has taken action with the companies to do away with the irksome clauses and to some extent we have succeeded in some of them. We are still working on the others. As far as the question of the crude prices are concerned, we have not entered into any agreement with them but the fact remains that after the OPEC agreement with regard to crude prices, when the crude prices particularly in the producing countries all the world over have increased, therefore, whatever increases have come into being are on account of the oil-producing countries having entered into a sort of cartel along with the companies. Still, as far as the prices are concerned, we have not yet entered into agreements. Provisionally we arc importing on a monthly basis but negotiations with regard to the prices are still continuing.

\*856, SHRI JAGDISH PRASAD MA-THUR: †

SHRI SUNDAR MANI PATEL:

Will the Minister of PETROLEUM AND CHEMICALS/ पैट्रोलियम श्रौर रसायन मंत्री be pleased to state:

- (a) whether an expert committee appointed by Government has recommended expansion of the Koyali Refinery in Gujarat;
  - (b) if so, the details thereof; and
- (c) whether Government have accepted the recommendation made by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHE-MICALS/ पैट्रोलियम और रसायन मंत्रालय में उपमंत्री (SHRI DALBIR SINGH): (a) The expert committee has not yet submitted its report.

(b) and (c) Do not arise.

श्री जगदीश प्रसाद माथुर: ग्रभी माननीय मंत्री महोदय ने पिछले प्रश्न का उत्तर देते हुए कहा था कि हमको देश के ग्रन्दर ग्रपने साधन बढ़ाने की दृष्टि से ज्यादा प्रयत्न करना चाहिए, लेकिन जहां इस प्रकार के काम करने का प्रश्न है, कोयली रिफापनरी को बढ़ाने की दृष्टि से ग्रापने जवाब दिया कि ग्रभी इस समिति ने ग्रपनी रिपोर्ट भी नहीं दी है। तो मै जानना चाहता हूं कि इस समिति का निर्माण कब किया गया था ग्रौर किउने समय में ग्रापने इसको प्रतिवेदन देने के लिए कहा था?

SHRI PRAKASH CHAND B. SETHI: AS a matter of fact, in 1969 the ONGC had made an assessment that as far as production in the Western region is concerned, it would be augmented to a great extent and therefore it was considered at that time that the Koyali Refinery should be expanded to 5.5 millions but later on, it was discovered that although we had not accepted this later recommendation. accepted this later recommendation, the oil deposits are such in the Western region that the oil would go on diminishing from 1974-75 at present we are drawing about 4 million tonnes and in 1973-74 it would go down to 2 millions tonnes. Now the Government has not accepted this part of the recommendation. Therefore we have appointed an expert authority to go into this question of oil availability and this committee has also been asked look into the question whether we could expand the Kovali refinery based on further increase in production of Western region or on the basis of imported crude.

श्री जगदीश प्रसाद माथुर : यह जो श्रापने नई समिति के निर्माण करने के बारे में सदन को सूचना दी है, क्या इस समिति को श्रापने यह भी कहा है कि पिष्चमी क्षेत्र के श्रन्दर कोयली रिफाइनरी के श्रलावा कहीं हरियाणा, राजस्थान या उत्तर प्रदेश में किसी स्थान पर श्रौर भी कोई रिफाइनरी की स्थापना की जा सकती है जिस से उत्तर भारत के लोगों को भी तेल प्राप्त करने में सुविधा हो श्रौर श्रगर कहा है तो क्या इस समिति ने श्रपना प्रतिवेदन इस सम्बन्ध में श्राप को दिया है।

MR. CHAIRMAN: The question is about the expansion of Koyali.

<sup>†</sup>The question was actually asked on the floor of the House by Shri Jagdish Prasad Mathur.